



CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

11/04/1988

Heard learned advocates Mr. S.H. Asrani and Mr. J.D. Ajmera, for the applicant and respondents respectively. Admit. In the circumstances of this case, interim relief of staying the implementation of the termination order allowed for a period of 15 days. Respondent to reply on continuance of the interim relief within 15 days and on merit within 45 days. The case be adjourned to 28th April, 1988 for hearing on interim relief. Direct service to respondent No. 2 allowed to the petitioner.

*Trivedi*  
( P H Trivedi )  
Vice Chairman

*Ajmera*  
( P M Joshi )  
Judicial Member

\*Mogera

O.A./210/88



CORAM : Hon'ble Mr. P.H. Trivedi.. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

28/04/1988

Heard learned advocates Mr. S.H. Asrani and Mr. J.D. Ajmera for the applicant ~~and~~ respondents respectively. Respondents to file reply within 10 days. Interim relief be continued. The case be adjourned to 12/5/1988 for further directions.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera

2

Coram : Hon'ble Mr. P. H. Trivedi : Vice Chairman  
Hon'ble Mr. P. M. Joshi : Judicial Member

12-5-1988

Heard learned advocates Mr. S. H. Asrani for the applicant and Mr. J. D. Ajmera for the respondents. Learned advocate for the respondent states that the impugned order dated 11-3-1988 at Annexure 'A/1' has not been operated and there is no intention to implement it. Learned advocate for the petitioner states that he has now no cause to pursue. The respondents is at liberty to pass any fresh lawful orders. With this order the case is disposed of.

Trivedi

( P. H. Trivedi )  
Vice Chairman

Joshi

( P. M. Joshi )  
Judicial Member

Shah/-